

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
TRIAL CASES UNDER SC/ST ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge, Perambalur.**

**Tuesday, this the 01<sup>st</sup> day of December, 2020.**

**Crmp.No.596/2020.**

1. Manikandan, 40/2020,  
S/o.Duraisamy.
2. Krishnan, 40/20,  
S/o.Muthusamy.
3. Ananthakrishnan, 40/20,  
S/o. Kannusamy.
4. Govindasamy, 53/20,  
S/o. Solaimuthu.

... Petitioners/Accused.

-VS-

State represented by  
Sub-Inspector of Police,  
Maruvathur Police Station,  
Crime No.1020/2020.

... Respondent/Complainant.

Offences u/Ss.294(b), 341, 506(2) IPC and Sec.3(1)(i), 3(1)(r), 3(1)(s) and 3(1)(g)  
of SC/ST (PoA) Amendment Act – 2015.

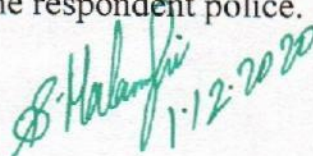
\* \* \* \* \*

This petition coming on this day before me for order in the form bail by Thiru.T.R.Baskar, Advocate for the petitioners and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

This Memo has been filed for grant of bail to the petitioners for the offences U/Ss.294(b), 341, 506(2) IPC and Sec.3(1)(i), 3(1)(r), 3(1)(s) and 3(1)(g) of SC/ST (PoA) Amendment Act – 2015 as per order of Hon'ble High Court, Madras in Crl.O.P.No.17990/2020 dated 18.11.2020.

2. This petitioners filed Crl.O.P.No.17990/2020 U/s.482 Cr.P.C. before Hon'ble High Court praying to direct the Special Court for Trial of cases under SC/ST Act, Perambalur, to accept the surrender of the petitioners in connection with Crime No.1020 of 2020 on the file of the respondent police.





3. Hon'ble High Court in order dated 18.11.2020 in CrI.O.P.No.17990/2020 had stated as follows. *"According to the petitioners, they stand arrayed as accused in Crime No.1020 of 2020, for the alleged offences Under Sessions 294(b), 341, 506(2) of I.P.C. r/w Sections 3(1)(i), 3(1)(r),3(1)(s) & 3(1)(g) of the Schedule Caste and Schedule Tribes(Prevention of Atrocities) Amendment Act 2015. According to the petitioners, they have not committed the offences put forth against them and on account of the false case alleged against them, the petitioners are necessitated to seek for necessary directions.*

*Considering the facts and circumstances of the case and in the interest of justice, I deem it fit to issue the following directions.*

*(i) The petitioners shall surrender before the District and Sessions Court (PCR Court) Perambalur, with in 10 days from the date of receipt of copy of this order.*

*(ii) On the petitioners surrendering before the District and Sessions Court (PCR Court) Perambalur and filing the bail application, the District and Sessions Court (PCR) Perambalur, is directed to consider and dispose of the bail application as expeditiously as possible, preferably on the date of surrender in accordance with law."*

4. In pursuance of the direction of the Hon'ble High Court, the petitioners surrendered before this Court today and moved the application for bail.

5. The learned Counsel for the petitioners/accused submitted that the occurrence took place on 26.08.2020 and that they are innocent persons and that they have not committed any such offences as alleged in the FIR and that if they are released on bail.



6. A1 to A4 surrendered in Crime No.1020/2020, Maruvathur Police Station, pertaining to the offence related to SC/ST (PoA) Act. A1 to A4 surrendered. Defacto complainant and Special Public Prosecutor present. Their objections recorded. As per the order of Hon'ble High Court in Crl.O.P.No.17999/2020 dated 18.11.2020 and considering the circumstances A1 to A4 were released on bail. Considering the above facts and in view of the above mentioned Hon'ble High Court's Order, bail is granted on conditions:

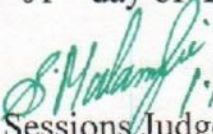
(a) that the petitioners are ordered to be released on bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of this Court.

(b) that the petitioners shall appear and sign before Ariyalur Police Station daily once at 10.00 a.m. until further orders.

(c) that the petitioners shall co-operate with the police for investigation.

(d) that the petitioners shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me in open Court, this the 01<sup>st</sup> day of December, 2020.

  
1.12.2020

Sessions Judge,  
Special Court for SC/ST (PoA) Act,  
Perambalur.